[Shri Jaswant Singh.]

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we would all be happy and in a rejoicing mood be drinking a bumper to the health of the Gujaratis and particularly Shri Morarji Desai.

Sir, with these words I would only submit that, as it is, the position is very serious and very bad but, once the Parliament passes this Bill, it becomes our duty to accept this, but at the same time, Sir, it becomes the duty of the nation that, when it is not in the interests of the country, to have bilingual States, of course all these things should be reverted, and I have every hope that we will see the day in the near future when India will have unilingual States and that the aspiration of the Maharashtrians to have their own State will be fulfilled and their dream realised. Similarly I also hope that the Gujaratis who are also undergoing such great hardships at this time in Ahmedabad will have their dream of a separate State of their own realised.

Thank you very much.

MR. DEPUTY CHAIRMAN: There are a large number of speakers. Is the House prepared to sit for an extra hour to-day?

HON. MEMBERS: No, no.

MR. DEPUTY CHAIRMAN: All right. There is a Message from the other House.

MESSAGE FROM THE LOK SABHA. THE BIHAR AND WEST BENGAL (TRANSFER OF TERRITORIES) BILL, 1956

SECRETARY: Sir, 1 have to report to the House the following Message received from the Lok Sabha signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Bihar and West Bengal (Transfer of Territories) Bill, 1956, as passed by Lok Sabha at its sitting held on the 17th August, 1956."

Sir, I lay the Bill on the Table.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 11 A.M. day after to-morrow.

The House then adjourned at two minutes past five of the clock till eleven of the clock on Wednesday, the 22nd August 1956.